

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 639/2022

IN THE MATTER OF:

Pritpal Sharma

....Applicant

Versus

Government of NCT of Delhi & Ors.

..Respondents

I N D E X

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FILED BY:

NEW DELHI

DATED: 03.01.2025

(JYOTI MENDIRATTA)

Advocate for the Govt. of NCT of Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application no. 639/2022

IN THE MATTER OF:

PRITPAL SHARMA

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

COMPLIANCE STATUS REPORT ON BEHALF OF THE
RESPONDENT NO. 10 I.E., DEPUTY CONSERVATOR OF FORESTS,
SOUTH FOREST DIVISION, DEPARTMENT OF FORESTS AND
WILDLIFE, GOVERNMENT OF NATIONAL CAPITAL TERRITORY
OF DELHI.

MOST RESPECTFULLY SHOWETH:

1. That, the above-mentioned matter was taken up by this Hon'ble Tribunal on 28.08.2024 with regards to an original application under Section 14, 15 read with Section 18 (1) of the National Green Tribunal Act, 2010 by the applicant i.e., Pritpal Sharma seeking intervention of this Hon'ble Tribunal to direct the respondent herein to devise an effective mechanism to inter alia curb the illegal act of extraction of Ground water by way of unauthorized borewells and wherever such illegal acts are identified, strict action should be taken to seal the use of borewells. The Hon'ble Tribunal vide order dated 28.08.2024 has directed as under:

"...xiv) In O.A. No. 639/2022 Pritipal Sharma Vs. Government of NCT of Delhi & Ors. DCF (South), Delhi is directed to file report as to the person who is alleged to have encroached upon the forest land on which the

borewell in question was found by the Joint Committee to be operational”.

2. That the present status report is being filed in compliance of the direction passed in the instant matter.
3. That in compliance of the above-mentioned directions of this Hon'ble Tribunal, it is again submitted by the answering respondent that the land on which the illegal bore well existed belongs to the Forest Department i.e., on Khasra no. 1978, Village Aya Nagar, New Delhi, as the same was duly notified as proposed forest land under Section 4 of the Indian Forest Act, 1927 vide Notification No. 10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 and notification no. F.1(29)/PA/DC/95 dated 02.04.1996. Further it is submitted that the 1996 notification was issued by the Ld. Lieutenant Governor of Govt. of NCT of Delhi in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954) declaring the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi, wherein under the Annexure I, the Khasra number no. 1978 under Village Aya Nagar was mentioned. The copy of the notification no. F.1(29)/PA/DC/95 dated 02.04.1996 is already annexed and marked as Annexure – C with the short affidavit filed by the answering respondent. The copy of the Notification No. 10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 is annexed herewith as **Annexure – 1.**
4. That it is pertinent to mention that on 13.12.2024, a joint inspection was conducted by the Revenue Department and Forest Department on Khasra No. 1978, Village Aya Nagar. Further, based on information gathered

from nearby residents as well as through all possible means, it came to the notice that the said premises, where the illegal bore well was seized, belongs to some Sh. Rinku Singh who is the encroacher on the ridge forest land i.e., Khasra no. 1978, Village Aya Nagar. It is important to note here that the answering respondent had also written letters to the concerned DM (Saket) and SDM (Saket & Mehrauli) requesting to provide the details of the area where the illegal borewell was sealed by SDM (Mehrauli) situated at Khasra no. 1978, Village Aya Nagar, New Delhi. Further it is submitted that on 17.12.2024, the SDM (Mehrauli) replied to the letters sent by the answering respondent wherein it was mentioned that the land where illegal borewell was seized belongs to some Sh. Rinku Singh. The copies of the joint inspection report and letters sent by answering respondent as along with the SDM (Mehrauli) is annexed herewith as **Annexure – 2 (Colly.)**.

5. Furthermore, during the joint inspection of Khasra No. 1978, it was observed that a notice had already been affixed to the gate of the premises i.e., G1-2038, Khasra no. 1978, Village Aya Nagar, New Delhi – 110047, by the DPCC, addressed to Sh. Rinku Singh. The copy of the notice and the photographs of the premises are annexed herewith as **Annexure – 3 (Colly.)**.
6. That it is humbly submitted that the Deputy Conservator of Forests (South) has the highest respect and regard for the orders of this Hon'ble Tribunal. The present status report and its annexure(s) are being placed before this Hon'ble Tribunal for its consideration and further directions, if any.


Deputy Conservator of Forests
South Forest Division

रजिस्ट्री सं. डी.एल.-33002/94
REGISTERED NO. D.L.-33002/94

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

असाधारण
EXTRAORDINARY

सं. 73]
NO. 73]

दिल्ली, मंगलवार, मई 24, 1994/ज्येष्ठ 3, 1916
DELHI, TUESDAY, MAY 24, 1994/JYAISTHA 3, 1916

[पं. आर. डी. सं. 111
P. R. D. NO. 111

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

कार्यालय आवकारी आयुक्त

अधिसूचना

दिल्ली, 24 मई, 1994

सं. एफ. 10(32)/89-90/आई.एम.एफ.एल./आवकारी-2606-99.—दिल्ली शराब लाइसेंस नियमावली, 1976 के नियम 33 के उप नियम 12 के खण्ड (क) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तथा राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन, दिल्ली के उपराज्यपाल के पूर्व अनुमोदन से 'बुद्ध पूर्णिमा' के पर्व पर 25 मई, 1994 (बुधवार) को "मद्य-निषेध दिवस" के रूप में घोषित किया जाता है।

2. यह अधिसूचना राष्ट्रीय राजधानी क्षेत्र दिल्ली शासन में स्थित सभी आई.एम.एफ.एल. व देशी शराब की दुकानों पर लागू होगी, जहां मदिरा विक्रय की जाती है।

ए.सी. खेर, आवकारी आयुक्त, दिल्ली

OFFICE OF THE COMMISSIONER OF
EXCISE

NOTIFICATION

Delhi, the 24th May, 1994

No. F. 10(32)/89-90/IMFL/Ex/2606-99.—In exercise of the powers conferred under clause (a) of Sub-Rule (12) of Rule 33 of the Delhi Liquor Licence Rules, 1976 and with the prior approval

1288 DG/54

(1)

of Lt. Governor of the National Capital Territory of Delhi, it is hereby ordered that 25th May, 1994 shall be observed as 'DRY DAY' in the National Capital Territory of Delhi on account of 'BUDH PURNIMA'.

2. This notification shall be applicable to all retail shops of IMFL/Country Liquor, selling liquor in the National Capital Territory of Delhi.

A. C. KHER, Commissioner
of Excise, Delhi.

विकास विभाग

अधिसूचनाएं

दिल्ली, 24 मई, 1994

संख्या नं. फाइल 10(42)/II/पी.ए./उ.व.स./93/2012(I)—भारतीय वन अधिनियम, 1927 (1927 का अधिनियम क्रमांक 16) की धारा 4 के उपबन्धों के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल एतद्वारा निम्न "क" अनुसूची में उल्लिखित भूमि को आरक्षित वन घोषित करते हैं।

अनुसूची — "क"

सारी वन भूमि तथा बंजर भूमि को जो सरकार की सम्पत्ति है या जिस पर सरकार का मालिकाना अधिकार है।

1. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में उत्तरी पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं

उत्तर में :	जुबली हाल, सरकारी पेट्रोल पंप, मस्जिद, मालरोड।
दक्षिण में :	पुरानी जी.टी. रोड तथा रानी झांसी मार्ग का चौराहा, पुरानी सब्जी मंडी।
पूर्व में :	भाल रोड, राजपुर रोड, दिल्ली नगर नियम के कार्यालय के पीछे।
पश्चिम में :	बर्फखाना, मल्कागंज, धोबीघाट, और विश्व विद्यालय मार्ग।

(अनुमानित क्षेत्रफल 87 हेक्टर)
2. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं

उत्तर में :	लिक रोड के साथ संस्थागत एरिया।
दक्षिण में :	धोला कुआं, मिलिटरी फार्म, सरदार पटेल मार्ग।
पूर्व में :	मंदिर मार्ग, संस्थागत एरिया तथा विलिंग्डन क्रैसेंट अस्पताल।
पश्चिम में :	इंदर पुरी रोड, एवं नारायणा औद्योगिक क्षेत्र।

(अनुमानित क्षेत्रफल 864 हेक्टर)
3. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण मध्यवर्ती पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।

उत्तर में :	कुतूब संस्थागत एरिया।
दक्षिण में :	बसंत कुज, किशन गंज।
पूर्व में और	अराविंद मार्ग, नजारिका बाग।
पश्चिम में :	जवाहरलाल विश्वविद्यालय रोड, बसंत कुज, महरोली।

(अनुमानित क्षेत्रफल 626 हेक्टर)
4. राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली में दक्षिण पहाड़ी (रिज) की विभिन्न दिशाओं में सीमाएं।

उत्तर में :	पावर लाइन, महिपालपुर से सुलतान गौरी, मकबरा तक टेलीफोन लाइन, सुलतानपुर, गौरी मकबरा से मेन पावर लेन व रोड के चौराहे तक घटोरनी की पश्चिमी सीमा, आया नगर की पश्चिमी सीमा, जौनपुर की दक्षिण सीमा, असोला गांव की पूर्वी सीमा, शाहपुर की पूर्वी सीमा, चांदन होला की पूर्वी सीमा, सतवड़ी की पूर्वी सीमा, मैदान गढ़ी की पूर्वी सीमा, नायावसराय की दक्षिणी सीमा, देवली की दक्षिणी सीमा, पूर्वी सीमा तथा आदिलाबाद के खंडहरों।
दक्षिण में :	हरियाणा राज्य की सीमा।
पूर्व में :	सूरज कुंड रोड तथा हरियाणा राज्य की सीमा।
पश्चिम में :	हरियाणा राज्य रजोकरी की पूर्वी सीमा, मलिकपुर करोही व रंगपुरी की पूर्वी सीमा।

(अनुमानित क्षेत्रफल 6200 हेक्टर)

PART IV]

DELHI GAZETTE : EXTRAORDINARY

3

DEVELOPMENT DEPARTMENT
NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(42)-I/PA/DCF/93/2012-17(I)—In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

- I. Northern Ridge in National Capital Territory of Delhi, surrounded on
- | | |
|----------|--|
| North by | Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road. |
| South by | Crossing of Old G.T. Road and Rani Jhansi Marg, Old Subzi Mandi. |
| East by | Mall Road, Rajpur Road, Behind MCD Office. |
| West by | Ice Factory, Malka Ganj, Dhobighat, and University Road. |
- (Approximate area 87 ha.)
- II. Central Ridge in NCT of Delhi, surrounded on
- | | |
|----------|--|
| North by | Link Road along Institutional area. |
| South by | Dhaulakuan Military Farm, Sardar Patel Marg |
| East by | Mandir Marg, Institutional area and Willingdon Crescent. |
| West by | Indrapuri Road and Naraina Industrial area. |
- (Approximate area 864 ha.)
- III. South Central Ridge in NCT of Delhi, surrounded on
- | | |
|----------|---|
| North by | Qutab Institutional area. |
| South by | Vasant Kunj, Kishan Ganj. |
| East by | Aurobindo Marg, Nazarika Bagh. |
| West by | Jawahar Lal University Road, Vasant Kunj, Mehrauli. |
- (Approximately area 626 ha.)
- IV. Southern Ridge in NCT of Delhi
- | | |
|----------|---|
| North by | Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Ghauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatoni, Western boundary of Aya Nagar, Southern Boundary of Jaunapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandanhola, Eastern Boundary of Satbari, Eastern Boundary of Maidan Garhi, Southern Boundary of Naib Sarai, South Eastern Boundry of Deoli and Adilabad ruins. |
| South by | State of Haryana. |
| East by | Surajkund Road and State of Haryana. |

West by State of Haryana, Eastern. Boundary of Rajokari, Eastern Boundary of Malikpur, Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या फाइल 10(42)/I/पी.ए./उ.व.स./93/2018-23(II).—भारतीय वन अधिनियम, 1927 (1927 की अधिनियम संख्या 17) की धारा 4 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप राज्यपाल अतिरिक्त जिला मजिस्ट्रेट (ए.डी.एम.) को राजपत की अधिसूचना संख्या एफ. 10(42)/I/पी.ए./उ.व.स./93(I) दिनांक 24 मई, 1994 में वर्णित सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वरूप एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927 के अध्याय 2 में दी गई व्यवस्था के अनुसार उसे निवटाने के लिये बन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उपराज्यपाल के आदेश एवं नाम से,

जी. सी. जोशी, उप सचिव

No. F. 10(42)-I|PA|DCF|93|2018-23 (ii).—
In pursuance of the provision of clause (c) of sub-section (1) of section 4 of the Indian Forest Act, 1927 (Act No. 16 of 1927), the Lt. Governor of National Capital Territory of Delhi is pleased to appoint A.D.M. (Revenue) to be the Forest Settlement Officer to enquire into and determine the existence, nature and extent of any rights alleged to exist in favour of any person in or over any land comprised within such limits, as notified vide Notification No. 10(42)-IPA|DCF|93|(I)

dated 24th May, 1994 or in or over any forest produce and to deal with the same as provided in Chapter II of the Indian Forest Act, 1927.

By order and in the name
of the Lt. Governor of
National Capital Territory
of Delhi,

G. C. JOSHI, Dy. Secy.

URGENT COURT MATTER

DEPARTMENT OF FORESTS AND WILDLIFE
 GOVERNMENT OF NCT OF DELHI
 OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (SOUTH)
 NEAR SHOOTING RANGE: TUGHLAKABAD: NEW DELHI – 44

No. 189/DCF(S)/Legal/24-25 / 5493-98

Dated: 03.10.2024

To,

1. **The District Magistrate (Saket)**
 M. B. Road, Saket
 New Delhi – 110017
2. **Sub Divisional Magistrate (Saket)**
 M. B. Road, Saket
 New Delhi – 110017
3. **Sub Divisional Magistrate (Mehrauli)**
 Old Tehsil Building, Mehrauli,
 New Delhi, Delhi 110030.

Subject: In compliance of the National Green Tribunal's order dated 28.08.2024 in the matter titled as "*Pritipal Sharma versus GNCTD & Ors., OA no. 639/2022*" to get the detail of the area where the illegal borewell was sealed by SDM (Mehrauli) situated at Khasra no. 1978, Village Aya Nagar, New Delhi.

Respected Sir/Ma'am,

This is in reference of the order dated 28.08.2024 passed by the Hon'ble National Green Tribunal in the above styled matter. The case pertains to the illegal bore well that existed on Khasra no. 1978, Village Aya Nagar, New Delhi. It is important to note here that the illegal bore well was sealed by the concerned SDM (Mehrauli) in the year 2023 i.e., on 13.04.2023 after the issue of illegal extraction of ground water was raised before the Hon'ble National Green Tribunal.

It is pertinent to mention here that the Hon'ble National Green Tribunal vide order dated 28.08.2024 had directed the undersigned to submit a report w.r.t. the person who is said to have invaded the forest land where the illegal bore well is located and the details of the land / property which was seized by the concerned SDM. The direction of the Hon'ble National Green Tribunal is read as:

"In O.A. No. 639/2022 Pritipal Sharma Vs. Government of NCT of Delhi & Ors. DCF (South), Delhi is directed to file report as to the person who is alleged to have encroached upon the forest land on which the borewell in question was found by the Joint Committee to be operational".

That it is important to note here that as per the initial inspection from the office of the undersigned, it was found that a person namely Mr. Rinku s/o Sh. Suresh r/o Phase – II, Aya Nagar encroached the forest land and also was the owner of the encroached property on forest land where the illegal borewell existed. Also, that Delhi Pollution Control Committee had imposed a cost of Rs. 9,46,080/- (Rupees Nine Lakh Forty-Six Thousand Eighty Only) on the above-named for running the illegal borewell. The copy of the inspection report is enclosed along with the present letter.

Hence, it is stated that as the action of seizure from encroached forest land was initiated by your good office; hence, it is kindly requested to verify whether the actions were initiated against the above-named person and if not then kindly provide the correct details of the person against whom the actions were initiated by your good office.

This issue with approval of DCF(S).

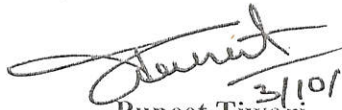

3/10/24
Puneet Tiwari
Range Officer (South)

Encl.:

1. The copy of the initial inspection report by the office of the undersigned.

Copy to:

1. **Conservator of Forest (HQ), Department of Forests and Wildlife, GNCTD, 2nd Floor, A – Block, Vikas Bhawan, I. P. Estate, New Delhi – 110002** (For kind information).
2. **The Deputy Commissioner of Police (South), Office of the Deputy Commissioner of Police (South), Mayfair Garden, Hauz Khas, New Delhi- 110016.**
3. **The Station House Officer(South), Police Station- Fatehpur Bēri, for kind information.**


3/10/24
Puneet Tiwari
Range Officer (South)

993

कार्यालय बीट आयानगर

साउथ रेंज, दक्षिणी वन प्रभाग,

वन एवं वन्य जीव विभाग, दिल्ली सरकार, नई दिल्ली - 110047

सेवा में,

दिनांक 01/10/2024

श्रीमान रेंज अधिकारी जी

साउथ रेंज, नई दिल्ली

विषय : माननीय उच्च अधिकारी द्वारा माँगी गई आयानगर खसरा न0 1978 में बोरवेल की जानकारी के संबंध में ।

महोदय,

उपरोक्त विषय पर आपको अवगत कराना है कि दिनांक 01/10/2024 को आयानगर खसरा न0 1978 में मौके पर जाकर विभागीय KML जाँची गई तो पाया कि पूर्व में जिसमें पुलिस द्वारा सीज़ किया गया अवैध कब्जा रिज वन भूमि खसरा न0 1978 के अंतर्गत आता है और इस विषय में आस पास के लोगों से पुछताछ की गई तो स्थानीय लोगों ने यह अवैध कब्जा रिकू S/O सुरेश, फेज-2, आयानागर नामक व्यक्ति का बताया है जबकि DELHI POLLUTION CONTROL COMMITTEE द्वारा उपरोक्त व्यक्ति पर अवैध रूप से बोरवेल चलाने के जुर्म में 9,46,080/- रुपये का जुर्माना भी लगाया था ।

रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रस्तुत है ।

संलग्न:- मौके के फोटोग्राफ ।

Sumit Kumar
01/10/2024

सुमित कुमार
बीट इंचार्ज
आयानगर

Ramesh Singh
01/10/2024

गौरव
बीट इंचार्ज
आयानगर

भवदीय

Monu
01/10/24

मोनू
बीट इंचार्ज
आयानगर



994

URGENT COURT MATTER

DEPARTMENT OF FORESTS AND WILDLIFE
GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR SHOOTING RANGE: TUGHLAKABAD: NEW DELHI – 44

No. 189/DCF(S)/Legal/24-25/ 7101-103

Dated: 25.11.2024

To,

1. **The District Magistrate (Saket)**
M. B. Road, Saket
New Delhi – 110017
2. **Sub Divisional Magistrate (Saket)**
M. B. Road, Saket
New Delhi – 110017
3. **Sub Divisional Magistrate (Mehrauli)**
Old Tehsil Building, Mehrauli,
New Delhi, Delhi 110030.


Subject: Reminder - II with respect to the letter dated 03.10.2024 requesting to provide the detail of the area where the illegal borewell was sealed by SDM (Mehrauli) situated at Khasra no. 1978, Village Aya Nagar, New Delhi in compliance of the National Green Tribunal's order dated 28.08.2024 in the matter titled as "Pritipal Sharma versus GNCTD & Ors., OA no. 639/2022".

Respected Sir/Ma'am,

This is a reminder pertaining to the letter dated 03.10.2024 & 11.11.2024, in reference of the order dated 28.08.2024 passed by the Hon'ble National Green Tribunal in the above styled matter wherein the Hon'ble Tribunal directed to submit a report w.r.t. the person who is said to have invaded the forest land where the illegal bore well is located.

Hence, it is hereby requested that the said details be shared with the undersigned as most urgent, as the next dated of hearing in the matter is 06.01.2025 and the compliance report have to be filed before the next date of hearing and the delay in providing the said will render the undersigned unable to submit the compliance report on time.

This issue with the approval of DCF(S).


25/11/24
Puneet Kumar Tiwari
Range Officer (South)



GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE(MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030
PHONE: 011-26641772 Email : sdmmehrauli.delhi@nic.in

F.No.1390/SDM/Meh/2024/ 1988 - 90

Dated: - 17/12/2024

To,

Dy. Conservator of Forest,
Karni Singh Shooting Range, Delhi

Subject: - illegal borewell was sealed by SDM(Mehrauli) situated at Khasra no. 1978, Village Aya Nagar, New Delhi in compliance of the National Green Tribunal's order dated 28.08.2024 in the matter titled as "Pritipal Sharma versus GNCTD & Ors., OA no. 639/2022".

Sir/Madam,

In compliance of the National Green Tribunal's order dated 28.08.2024 in the matter titled as "Pritipal Sharma versus GNCTD & Ors., OA no. 639/2022".

In this regard, it is submitted the detailed Patwari report (copy enclosed) is forwarded to your office, wherein the details of the area where the illegal borewell was sealed is mentioned vide letter dated 16.11.2024

Further, a meeting was called by DM(South) on 13.12.2024 regarding the compliance with above mentioned court case. In the meeting, directions were given to conduct a joint field visit. In this regard, the joint inspection visit report has been submitted and is forward to your office for necessary action at your end.

Yours faithfully

Encl: As Above.

Mahima
17.12.2024
(MAHIMA MADAN, IAS)
SDM(MEHRAULI)

Copy to :-

- 1.DM(south), M.B.Road Saket, New Delhi.
- 2.BDO(south),M.B.Road Saket, New Delhi.





GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE(MEHRAULI)
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030
PHONE: 011-26641772 Email : sdmmehrauli.delhi@nic.in

F.No.1390/SDM/Meh/2024/ 1828

Dated:- 16.11.24

To,

Dy. Conservator of Forest,
Karni Singh Shooting Range, Delhi

Subject: - to provide the detail of the area where the illegal borewell was sealed by SDM(Mehrauli) situated at Khasra no. 1978, Village Aya Nagar, New Delhi in compliance of the National Green Tribunal's order dated 28.08.2024 in the matter titled as "Pritipal Sharma versus GNCTD & Ors., OA no. 639/2022".

Sir/Madam,

This office received your letter vide which it is requested to provide the detail of area where the illegal borewell was sealed by SDM(Mehrauli) situated at Khasra no. 1978, Village Aya Nagar, New Delhi in compliance of the National Green Tribunal's order dated 28.08.2024 in the matter titled as "Pritipal Sharma versus GNCTD & Ors., OA no. 639/2022".

In this regard, it is submitted the detailed Patwari report (copy enclosed) is forwarded to your office, wherein the details of the area where the illegal borewell was sealed is mentioned. This is for needful and necessary action at your end.

End: As Above.

Yours faithfully

Meh
16.11.2024
(MAHIMA MADAN, IAS)
SDM(MEHRAULI)



Annexure-A

श्रीमान जी
 आम्हा वर संख्या - Diary No-049601 Dt.- 10/11/2023/
 Office of DM South के सन्दर्भ में कोर्ट केस
 NGT OA No.- 639/2022 Titled "Prinipal Sharma
 vs UNCTD" में दिए गए पते B-9, Phase-II, आयानगर
 नई दिल्ली पर पहुँचे। भौके पर Bosewell वाला कमरा
 सील था। स्थानीय लोगों से Bosewell की Ownership
 के बारे में पता किया गया, पर किसी ने Ownership के
 बारे में कुछ नहीं बताया। रिश्तायतकर्ता प्रितीपाल शर्मा के
 Mob. No.- 98184 23868 पर कॉल किया गया, पर उनके
 नं. पर बात ना हो सकी। भौके का मुआयना करके
 ऐसा प्रतीत हुआ कि भौके का म.नं. - 1978 है।
 मुताबिक रिविन्यू रिकॉर्ड ख.नं. - 1978(4-16) वन विभाग
 का है। भौके व भौके के फोटोग्राफ साथ संलग्न हैं।
 ग्राम आयानगर शहरीकृत हो चुका है।
 रिपोर्ट अग्रिम कार्यवाही हेतु पेश है।

Reader to SOM

Sachin
 Patwari/Inch
 13/11/2023
 Sachin Kumar



GPS Map Camera

New Delhi, Delhi, India
F48Q+23G, Gall Number G1, Block G, Aya Nagar Extension, Aya Nagar,
New Delhi, Delhi 110047, India
Lat 28.484776°
Long 77.197707°
13/11/23 03:24 PM GMT +05:30

Google



1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
Number of fields	Area in Acres or Settlement Rights	Number of Khatauni Khata	Name of tenure holder as classified in Part I of the Khatauni	Name of tenure holder if any as classified in Part II of the khatauni	Method of irrigation & well	Crop	Irrigated	Unirrigated	Crop	Irrigated	Unirrigated	Crop	Irrigated	Unirrigated	Default	Class of Land	Area	Field No. and number of plots on each plot	
1971	4-16	37	श्री. रामजी शर्मा			धान	1	1											
1972	4-16					धान	1	1											
1973	4-16					धान	1	1											
1974	4-16					धान	1	1											
1975	4-16					धान	1	1											

Form No. 1-A
(See Rule 53)
Village: ...

Tehsil: ...
District: ...



175

1975	4-4	$\frac{3421}{\cancel{A}}$																		
1976	5-6	$\frac{3421}{\cancel{A}}$																		
1977	4-16	$\frac{3421}{\cancel{A}}$																		
1978	4-16	$\frac{3421}{\cancel{A}}$																		
1979	4-16	$\frac{3421}{\cancel{A}}$																		

महाराष्ट्र शासन

अर्थ विभाग

मुंबई

दिनांक

13/11/2025
 13/11/2025

रिपोर्ट

दि. 13/11/2024

आनंद, या संस्था No. F BDO(S)/2024/596-92 dt. 11/11/2024
की बैठक - Meeting / Joint Inspection regarding Borwells sealed

by SOM Mahauli situated at Ich. No. 1978 village Ayazpur
New Delhi in meeting गुप्त रिकॉर्ड / Meeting में आय (South) भाग

में निम्न निम्न
में निम्न निम्न परिकल्पित कि यह भी नोट पर प्रत्येक नोट की report तैयार
की जाये। नोट पर वन विभाग की Sh. Gauram (Forest Guard Ayazpur),
BDO(S) office से Sh. महेन्द्र सिंह (BDO Ag.) उपस्थित रहे। नोट

पर पाया की कम्परा / Borwells
इसका बलवा की नोट र. न. 1978 का भाग है। नोट पर आज
परिकल्पित में Borwells का owner/occupant/encroacher के बारे में

जासूसी नोटों में नोटों ने कतादा की भद्र किसी Sh. Ankur
नामक व्यक्ति द्वारा operate किया जा रहा था लेकिन उपस्थित
नोट Sh. Ankur के बारे में कोई जानकारी नहीं है।

(आप नोटों के संलग्न निम्न हैं)

सी. तारा सिंह
9268 791634

Kishan
7082355933

नोटों की जांच
अधिक जानकारी हेतु
कृपया संपर्क करें।
[Signature] BDO
13/11/2024

रंज
संस्था
वेबसाइट
852747441

[Signature]
Jitendra (F.G.)
[Signature]
[Signature]

1007

800627954
10-1123

By Speed Post

 **DELHI POLLUTION CONTROL COMMITTEE**
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110047
 visit us at : <http://dpcc.delhi.govt.nic.in>
 F.No.DPCC/CMC-II/NGT/O.A.639/2022/24 Dated: 05.02.2024

To,

The Proprietor,
House no. G1-2035,
Opposite side of street in front of House No. G1-2038,
Aya Nagar, Delhi- 110047.

Subject: - Notice for levying of Environmental Compensation in compliance of Hon'ble NGT case O.A. No. 639/2022 titled "Pritpal Sharma Vs GNCTD".

In compliance of the orders of Hon'ble National Green Tribunal in O.A. No. 639/2022, the illegal bore well situated in your premises had been sealed by the concerned SDM on 03.02.2023. In its subsequent order dated 24.07.2023, Hon'ble NGT has directed to calculate Environmental Compensation in this case for illegal extraction of ground water.

In order to calculate the Environmental Compensation, a letter by this office was issued to you at the address on 25.08.2023 for providing the details of the bore well installed by you within 10 days. In the letter, it was also mentioned that in view of no response from your side, DPCC shall take decision at its own level. A copy of the same was also pasted on the main door of your premises on the same day.

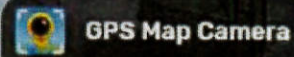
As no response was received from your side, DPCC calculated the amount of EC, based on CPCB formula as Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only). The notice mentioning the amount of EC and the basis on which it was calculated was issued to you on 04/09/2023 with a copy pasted on the main gate of your unit.

Both the above notices were issued in the name of Sh. Rinku as proprietor, based on the information by the complainant. However, as one Sh. Rinku has objected to being the proprietor of this unit, this notice is being again issued as well as pasted.

By way of this notice, you are hereby given an opportunity to submit your reply as to why the aforesaid proposed Environmental Damages should not be confirmed. Your reply should reach this office within 07 days from date of service of this notice, failing which it shall be assumed that you have nothing to say in this regard and the Environmental Damages @ Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) shall be confirmed.

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

Ajeeta Dayal Agrawal
Digitally signed by Ajeeta Dayal Agrawal
Date: 2024.02.05 18:50:15 +0530
(Ajeeta Dayal Agrawal)
Incharge (CMC-II)



New Delhi, DL, India
Aya Nagar, New Delhi, 110047, DL, India
Lat 28.464771, Long 77.137740
10/01/2024 12:16 PM GMT+05:30
Note : Captured by GPS Map Camera

1008

26



 GPS Map Camera



New Delhi, DL, India

Aya Nagar, New Delhi, 110047, DL, India

Lat 28.464744, Long 77.137714


10/01/2024 12:16 PM GMT+05:30

Note : Captured by GPS Map Camera

1009

27



 GPS Map Camera

New Delhi, DL, India

Aya Nagar, New Delhi, 110047, DL, India

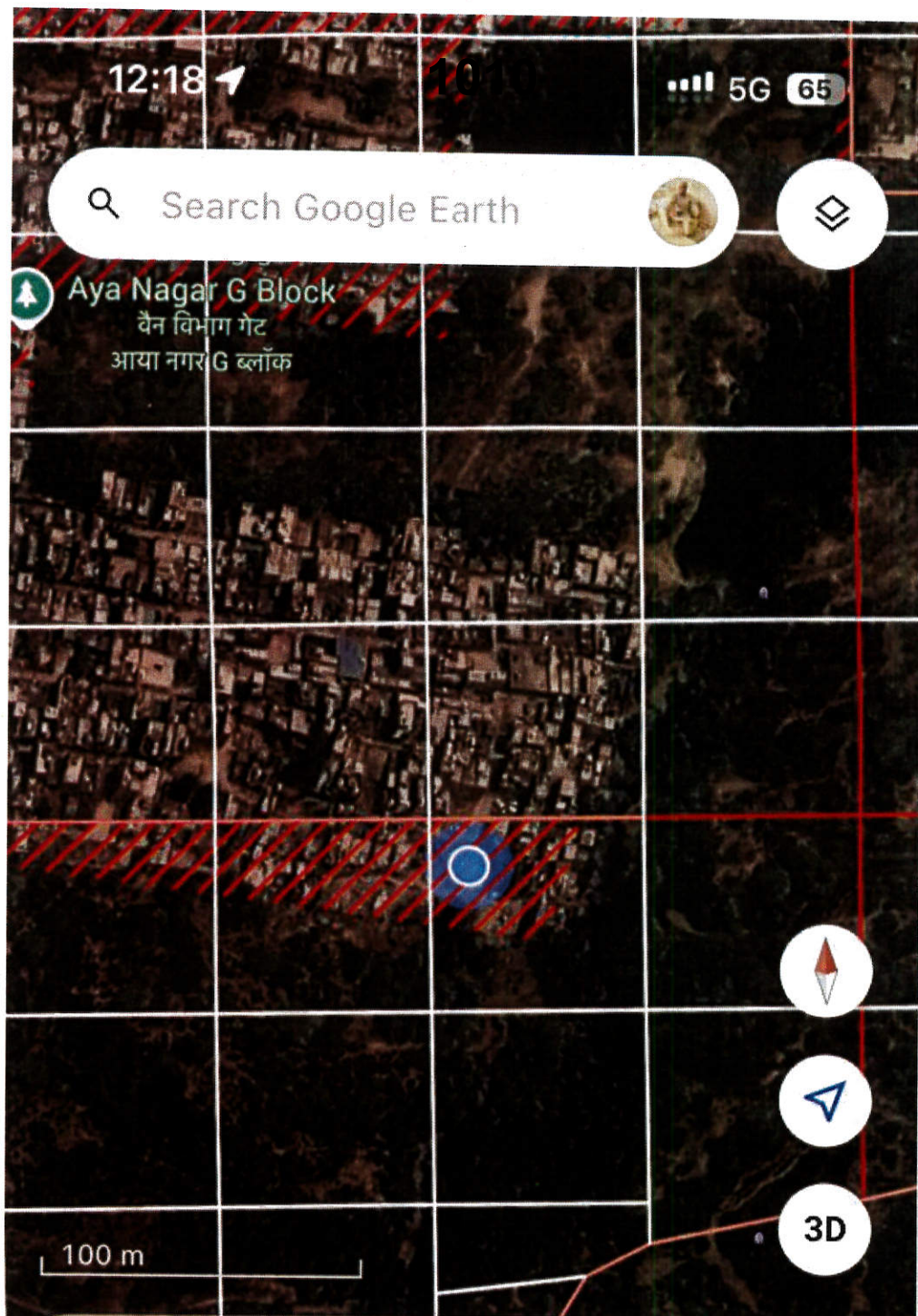
Lat 28.464774, Long 77.137701

10/01/2024 12:17 PM GMT+05:30

Note : Captured by GPS Map Camera




Maps



< My Location

Location
28°27'53"N 77°08'15"E

Elevation
905 ft

 Save to project

 Measure

By Speed Post



DPCC(10)/(10)(87)/Leg-22/201-203

Date: 09 April 2024

Sub: Order for levy of Environmental Damage Compensation for illegal extraction of ground water in compliance of Hon'ble NGT case O.A. No. 639/2022 in "Pritpal Sharma Vs Govt. of NCT of Delhi & Ors".

Whereas, in compliance of the orders of Hon'ble National Green Tribunal in O.A. No. 639/2022, the illegal bore well situated in your premises was sealed by the concerned SDM on 03.02.2023. Vide order dated 24.07.2023, Hon'ble NGT directed DPCC to calculate Environmental Compensation on account of illegal extraction of ground water.

And whereas, in order to calculate the Environmental Compensation, a letter by this office was issued to you on 25.08.2023 seeking the details of the bore well installed by you. A copy of the same was also pasted on the main door of your premises on the same day.

And whereas, as no response regarding the details of borewell was received from your side, DPCC calculated the amount of EC based on CPCB formula as Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) based on the data provided by the Delhi Jal Board. The notice mentioning the amount of EC and the basis on which it was calculated was issued to you on 11/09/2023 with a copy pasted on the main gate of your unit.

And whereas, a representation dated 11.09.2023 was submitted by Rinku S/o Shri Suresh R/o B-9, Phase-II, Aya Nagar, wherein Rinku had requested to withdraw notice and objected to being the proprietor of this unit. And the same was examined and considered.

And whereas, Notice dated 05.02.2024 proposing an Environmental Damage Compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) was delivered/pasted on the gate of the property.

And whereas, you have not submitted any reply to the Show Cause Notice issued dated 05.02.2024. Keeping this in view, the competent authority in DPCC has decided to impose Interim Environmental Damage compensation of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only).

Now, therefore you are hereby directed to deposit an amount of Rs. 9,46,080/- (Rupees Nine lacs forty six thousand and eighty only) as Environmental Compensation as per "Polluter Pays" Principle in view of the illegal extraction of ground water in the form of Banker's cheque/Demand Draft or through RTGS/online system in Account No. 40071442347 (IFSC Code: SBIN0005715) (Bank & Branch: State Bank of India, Kashmere Gate, Delhi-110006) in favour of Delhi Pollution Control Committee or DPCC within 07 days.

This issues with the approval of the Chairman, DPCC.

[Signature]
Incharge, CMC-II

The Proprietor,
House No. G1-2035,
Opp to " " of street in front of House No. G1-2038,
Aya Nagar,
Delhi-110047.

1. Cop. to: Sh. Rinku S/o Shri Suresh, R/O B-9, Phase-II, Aya Nagar, New Delhi-110047
to receive payment of EC.

Area 9 (South), M.B. Road, Sector New Delhi-110048



GPS Map Camera



New Delhi, DL, India

Aya Nagar, New Delhi, 110047, DL, India

Lat 28.464776, Long 77.137690

10/01/2024 12:17 PM GMT+05:30

Note : Captured by GPS Map Camera